

to the I.A.S and I.P.S and Central Services during 1958-59;

(a) whether these seats include the quota reserved for 1958-59 only or also those vacancies which remained unfilled during the previous three years,

(c) the total number of applications received from Scheduled Castes and Scheduled Tribes candidates and the total number qualified in the written examination held during 1958-59; and

(d) the number of persons out of them selected?

The Minister of State in the Ministry of Home Affairs (Shri Datar): A statement is laid on the Table of the Sabha [See Appendix VII, annexure No 40]

Equation of Posts in Madhya Pradesh

3533. **Shri Kirtiayya:** Will the Minister of Home Affairs be pleased to state

(a) whether the Union Government have approved the principles evolved by the Government of Madhya Pradesh for equation of posts and determination of seniority of Class I, II and III officers of integrating units of Madhya Pradesh,

(b) if so, what are the principles so evolved and approved,

(c) whether the principles formulated by the Madhya Pradesh Government give equal weightage and treatment to the employees of the former States,

(d) whether the nature and duties of posts held by the officers in merged States of Chhattisgarh and Raygarh of Madhya Bharat were given the same consideration, and

(e) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): A statement is laid on the Table of the Sabha. [See Appendix VII annexure No. 41.]

13 km.

PAPERS LAID ON THE TABLE

AMENDMENT TO REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITION) RULES.

The Minister of Law (Shri A. K. Sen): I beg to lay on the Table, under sub-section (3) of Section 10 of the Representation of the People Act, 1951, a copy of Notification No. G.S.R. 433 dated the 8th April, 1958, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1950. [Placed in Library, See No. LT-1879/58]

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha —

(i) Supplementary Statement Seventh Session, 1958 [See Appendix VII, annexure No 42]

(ii) Supplementary Statement Sixth Session, 1958 No VI [See Appendix VII, annexure No 43]

NOTIFICATIONS UNDER FOREIGN EXCHANGE REGULATION ACT

The Deputy Minister of Finance (Shri B. B. Bhagat): I beg to lay on the Table, under sub-section (3) of Section 27 of the Foreign Exchange Regulation Act, 1947, a copy of each of the following Notifications:—

(i) G.S.R. No 179 dated the 14th February, 1958, making certain further amendments to the Foreign Exchange Regulation Rules, 1952. [Placed in Library, See No. LT-1879/58].